

DELHI ADMINISTRATION:DELHI  
(PUBLIC WORKS DEPARTMENT)  
VIKAS BHAWAN:NEW DELHI.

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No.F 13/22/77-PWD(Allot.)18998/

Dated :1.11.77

The Administrator, Delhi is pleased to make the following Rules, namely :

1. SHORT TITLE AND APPLICATION

- 1) These rules may be called Delhi Administration allotment of Government residences (General Pool) Rules, 1977
- 2) They shall come into force on the 1st day of November, 1977 as amended from time to time.

2. DEFINITIONS

In these rules, unless the context otherwise requires :

- \*a) Where ever the word 'ADMINISTRATION' occurs in the existing rules, the same should be substituted with the GNCTD.
- b) 'ALLOTMENT' means the grant of licence to occupy a residence in accordance with the provisions of these rules.
- c) 'ALLOTMENT YEAR' means the years beginning on 1st January or such other periods as may be specified by the Director of Allotment.
- \*d) 'DELHI' means the areas within the limits of NCT of Delhi.
- \*e) 'DIRECTOR OF ALLOTMENT' means the Secretary of Public Works Department of GNCTD which includes the Additional Secretary/Joint Secretary/ Deputy Secretary/Under Secretary under him subject to delegation of powers.

- f) 'ELIGIBLE OFFICE' means an office of the Administration;
- g) 'EMOLUMENTS' means the emoluments as defined in the Fundamental Rule 45-C, but excluding the compensatory allowances.

EXPLANATION :

In case of an officer who is under suspension the emoluments drawn by him on the first day of allotment year in which he is placed under suspension or, if he is placed under suspension on the first day of the allotment year, the emoluments drawn by him immediately before that day shall be taken as emoluments.

- h) 'SCHEDULE' means the schedule appended to these rules.
- i) 'FAMILY' means the wife or husband, as the case may be, and children, step children, legally adopted children, parents, brothers, or sisters who ordinarily reside with him and are dependent on the officer;
- j) 'LICENCE FEE' means the sum of money payable monthly in accordance with the provisions of the fundamental rules in respect of a residence allotted under these rules;
- k) 'PRIORITY DATE' of an officer in relation to a type of residence to which he is eligible, means the earliest date from which he has been continuously drawing emoluments relevant to a particular type or higher type in a post under the Central Govt., State Govt. or Administration or on foreign service, except for periods of leave;

PROVIDED that in respect of type-I, II, III and IV residence, the date from which the officer has been continuously in service under the Central Government, State Govt. or Administration including the period of foreign service shall be his priority date for that type.

PROVIDED further that where the priority date of two or more officers is the same, seniority among them shall be determined by the amount of emoluments, the officer in receipt of higher emoluments taking precedence over the officer in receipt of lower emoluments, and where the emoluments are equal, by the length of service;

- l) 'RESIDENCE' means any residence for the time being under the administrative control of the Director of Allotment.
- m) 'SUBLETTING' INCLUDES SHARING OF accommodation by an allottee with another person with or without payment of licence fee by such other person;

EXPLANATION :

Any sharing of accommodation by an allottee with relations shall not be deemed to be sub-letting.

- n) 'TEMPORARY TRANSFER' means a transfer which involves an absence for a period not exceeding 4 months.

o) 'TRANSFER' means a transfer from an eligible office to an ineligible office and includes a transfer or reversion to service/post under Central Govt. or State Government and also deputation to a post in an ineligible office or a Corporate body/autonomous body;

p) 'TYPE' in relation to an officer means the type of residence to which he is eligible under Rule-3.

\*3. ENTITLEMENT OF ALLOTMENT OF RESIDENCE

An office will be eligible for allotment of a residence of the type shown in the table below :

Type of Residence	Category of office whose monthly emoluments as on the first day of the allotment year in which the allotment is made is as below :
I	Less than Rs.3050/-
II	Less than Rs.5500/- but not less than Rs.3050/-
III	Less than Rs.8500/- but not less than Rs.5500/-
IV	Less than Rs.12,000/- but not less than Rs.8500/-
V	Rs.12,000/- and above.

4. CLASSIFICATION OF RESIDENCES : The Director of Allotment may classify type of various residences from time to time.

5. APPLICATION FOR ALLOTMENT :

- 1) The Director of Allotment shall invite such applications in such form and manner and before such date as may be specified by him from time to time. Separate priority list of each type of residence shall be maintained.
- 2) An officer joining duty in Administration on first appointment or on transfer may submit his application in the prescribed form to the Director of Allotment within a month of his joining duty.

- 3) Applications received under sub-rule (2) on or before the 20<sup>th</sup> day of a calendar month shall along be considered for allotment in succeeding month and included in the relevant priority list maintained under sub-rule (1). The entry in the priority list shall be duly signed by the Director of Allotment.

6. ALLOTMENT OF RESIDENCE & OFFERS 1)

The Director of Allotment shall allot a residence, on falling vacant, to an applicant having the earliest priority date for that type of residence subject to the following conditions :-

- i) The Director of Allotment shall not allot a residence of a type higher than that to which the applicant is eligible under rule-3.
  - ii) The Director of Allotment shall not compel any applicant to accept a residence of a lower type than that to which he is eligible under rule 3.
  - iii) The Director of Allotment, on request from an applicant for allotment of a lower category residence might allot to him a residence next below the type for which the applicant is eligible under rule-3 on the basis of his priority date for the same.
- 2) The Director of allotment may cancel the existing allotment of an officer and allot to him an alternative residence of the same type or in emergent circumstances an alternative residence of the type next below the type of residence in occupation of the officer. If the residence in occupation of the officer is required to be vacated.
  - 3) A vacant residence may, in addition to allotment to an officer under sub-rule-1 above, be offered simultaneously to other eligible officers in order of their priority dates.

- \*4) Notwithstanding the above, Director of Allotment, for reasons to be recorded in writing, may allot a house to the applicant not having the sufficient priority date for that particular type of house.

However, it should be as per a clearly laid down policy applicable to all services that cater to GNCTD and whose employees have the liability of being posted outside Delhi.

- \*5) Director of Allotment, may allot a house of a category lower than entitlement to any applicant, where the applicant is not having sufficient priority in his entitled category and where the applicant himself has made a written request for a lower category allotment provided that his priority for the next category below will be based on the date of eligibility for that category.

- \*6) The allotment of house of one category above the entitlement should be made by Director of Allotment for Govt. employees strictly as per the provision of PR in this regard and without any discrimination.

7. MAINTENANCE OF (1) SEPARATE POOL FOR CERTAIN CATEGORIES OF OFFICERS

Notwithstanding anything contained in these rules, the following pools shall be maintained, namely :

i) Pool for the transferable officers (Indian Administrative Service, Delhi, Andaman & Nicobar Islands Civil Service and State Civil service), who are posted in the Delhi Administration.

ii) Pool for the officers of the Delhi Higher Judicial Service and the Delhi Judicial Services, who are posted in the Administration, Allotment to them shall be made by the High Court of Delhi Direct.

iii) These officers are eligible for allotment of residence out of these pools only.

2. The number of types of residences placed in these pools referred to in sub-rule (i) above are mentioned in schedule.

The Administration may amend or revise the sub-rule from time to time.

3. The inter-seniority of the officers eligible for the allotment of residences under this rule shall be determined on the basis of the date from which each such officer began to draw emoluments pertaining to type to which he is to be considered for allotment. An officer, eligible for allotment of type-VI accommodation may be allotted Type-V accommodation on request from him.

8. RESERVATION OF  
VACANT RESIDENCES  
FOR CERTAIN CATEGORY  
OF OFFICERS

10% of clear vacancies in type-I & II residence and 5% of clear vacancies in type-III and IV residence are reserved for allotment to Scheduled caste and Scheduled Tribe officers.

9. ALLOTMENT TO HUSBAND & WIFE :1)

No officer shall be further allotted a residence under these rules if the wife or the husband as the case may be, has already been allotted a residence, unless such residence is surrendered.

PROVIDED that this sub-rule shall not apply where the husband and wife are residing separately in pursuance of an order of judicial separation made by a Court of Law.

- 2) Where two officers in occupation of separate residence allotted under these rules marry each other they shall, with one month of the marriage surrender one of the residence.

- 3) If a residence is not surrendered, as required by sub-rule (2) the allotment of the residence of the lower type shall be deemed to have been cancelled on expiry of such period and if the residence are of the same type, the allotment of one of them, as the Director of Allotment may decide, shall be deemed to have been cancelled on the expiry of such period.
- 4) Notwithstanding anything contained in sub-rule(1) to (3)

a) If a wife or husband, as the case may be, who is an allottee of a residence under these rules, is subsequently allotted a residential accommodation in the Union Territory of Delhi from a pool to which these rules do not apply, she/he, as the case may be shall surrender any one of the residence within one month of such allotment.

PROVIDED that this clause shall not apply where the husband and wife are reside separately in pursuance of an order of judicial separation made by any court of law.

b) Where two officers, in occupation of Separate reside in the Union Territory of Delhi, one allotted under these rules and another from a pool to which these rules do not apply, marry each other, any one of them shall surrender any one of the residence within one month of such marriage.

c) If a residence is not surrendered as required under clause (a) or clause (b) the allotment of the residence under the General Pool shall be deemed to have been cancelled on the expiry of such period.



10. NON-ACCEPTANCE OF OFFER OF ALLOTMENT OR FAILURE TO OCCUPY THE ALLOTTED RESIDENCE AFTER ACCEPTANCE OFFERS

1)

If any officer fails to accept the offer of allotment of a residence within ten days or fails to take possession of the residence after acceptance within eight days from the date of receipt of the occupation slip of allotment he shall not be eligible for another allotment for a period of one year from the date of the allotment letter. The Director of Allotment may relax the above period (s) in specific cases.

2)

If an officer occupying a lower type residence is allotted or offered a residence of the type for which he is eligible under rule-3, he may, on refusal of the said allotment or offer of allotment be permitted to continue in the previously allotted residence on the following conditions, namely:-

a) That such an officer shall not be eligible for another allotment for the remaining period of the allotment year in which he has declined the allotment of offer.

While retaining the existing residence he shall be charged the same licence fee which he would have had to pay under FR-45-A in respect of the residence so allotted or offered or the licence fee payable in respect of the residence already in his occupation whichever is higher.

11. PERIOD FOR WHICH ALLOTMENT SUBSISTS AND THE CONCESSIONAL PERIOD FOR FURTHER RETENTION

- 1) An allotment shall be effective from the date on which it is accepted by the officer and shall continue in force until:-
  - a) The expiry of the concessional period permissible under sub-rule(2) after the officer ceases to be on duty in a eligible office :
  - b) It is cancelled by the Director of Allotment or is deemed to have been cancelled under any provisions in these rules;
  - c) It is surrendered by the officer or
  - d) The officer ceases to occupy the residence.
- 2) A residence allotted to an officer may, subject to sub-rule (3) be retained on the happening of any of the events specified in the corresponding entry in col-2 thereof, provided that the residence is required for the use of the officer or members of his family.

Events

Permissible period for retention of the residence

1. Resignation, dismissal or removal from service, termination of service or unauthorised absence without permission	1 month
*2. Retirement	2 months on normal licence fee
	2 months on double licence fee
*On Request	2 months on 4 times licence fee
	2 months on 6 times licence fee
*3. Death of the allottee	24 months on normal licence fee
4. Transfer to a place outside Delhi	2 months
5. Transfer to an ineligible office in Delhi	2 months
6. On proceeding on foreign service in India	2 months
7. Temporary transfer in India or transfer to a place outside India	4 months
8. Leave (other than leave preparatory to retirement, terminal leave, medical leave or study leave)	For the period of leave but not exceeding 4 months
9. Leave preparatory to retirement or refused leave granted under FR 86 or earned leave granted to Govt. servants who retire under FR 55(j)	For the full period of leave on full average pay subject to a maximum of the period permissible under the case of retirement
10. Study leave or deputation outside India	For the period of leave but not exceeding 6 months

11. Study leave in India

For the period of leave but not exceeding 6 months

12. Leave on medical grounds

Full period of leave.

13. On proceeding on training

For full period of training.

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EXPLANATION (I)

Where an officer on transfer or foreign service in India is sanctioned leave and avails of it before joining duty at the new office, he may be permitted to retain the residence for the period mentioned against items (iv), (v), (vi) and (vii) or for the period whichever is more.

EXPLANATION (II)

Where an order of transfer or foreign service in India is issued to an officer, while he is already on leave, the period permissible under explanation (I) shall count from the date of issue of such order.

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- 3) Where a residence is retained under sub-rule (2) the allotment shall be deemed to be cancelled on expiry of the admissible concessional period(s) unless immediately on the expiry thereof the officer resumes duty in an eligible office in the Administration.
- 4) Where an officer is on medical leave without pay and allowances, he may retain the accommodation by virtue of the concession under item (xii) of the table below sub-rule (2) provided he remits the licence fee for such residence in cash every month, and where he fails to remit such licence fee for more than \_\_\_\_\_ months, the allotment shall stand cancelled.

5) An officer who has retained the residence by virtue of the concession under item (i) or item (ii) of the table below sub-rule (2) shall, on re-employment in an eligible office, within the period specified in the said table, be entitled to retain for any further allotment of residence under these rules:-

PROVIDED that is the emoluments of the officer on such re-employment do not entitled him to the type of residence occupied by him, he shall be allowed a lower type of residence.

6) Notwithstanding anything contained in sub-rule(2) of sub-rule (3) or sub-rule (4), when an officer is dismissed or removed from service or when his service have been terminated and the Head of the Deptt. in respect of the office in which such officer was employed immediately before such dismissal, removal or termination is satisfied that it is necessary of expedient in the public interest to do so, the Director of Allotment may require the Director of Allotment to cancel the allotment of the residence made to such officer for with or with effect from such date prior to the end of the period of one year referred to in time (i) of the table below sub-rule (2) may specify and the Director of Allotment shall accordingly.

12. PAYMENT OF LICENCE  
FEE AND LIABILITY OF  
THE ALLOTTEES

- \*1) The licence fee shall commence to be charged only from the date of actual Physical possession/ occupation of the house by the applicant. In case possession/occupation of the house is not taken by the applicant within 8 days from the receipt of the occupation slip, the allotment of that house in the name of the applicant shall be deemed to stand cancelled.
- \*2) Where an officer, who is in occupation of a residence, is allowed another residence and he occupied the new residence, the allotment of the former residence shall be deemed to be cancelled from the date of occupation of the new residence. He may, however, retain the former residence on payment of normal licence fee for a period of 8 days for shifting.
- 3) The officer to whom a residence has been allotted shall be personally liable for the licence fee thereof and for any damage beyond fair wear and tear caused thereto or to the furniture, fixtures or fittings or services provided therein by the Administration during the period for which the residence has been and remains allotted to him, or where, the allotment has been cancelled under any of the provision in these rules until

the residence along with the out-houses appurtenant thereto have been vacated and full vacant possession there or has been restored to the Administration.

- 4) Where the officer to whom a residence has been allotted is neither a permanent nor a quasi permanent Govt. servant, he shall execute a security and in the form prescribed in this behalf by the Administration with surety who shall be a permanent Government servant serving under the Administration for due payment of licence fee and other charges due from him in respect of residence and services and any other residence provided in lieu thereof.
- 5) If the surety ceases to be in Govt. Service or becomes insolvent or ceases to be available for any other reasons, the officer shall furnish a fresh bond executed by another surety within thirty days from the date of his acquiring knowledge of such event or fact and if he fails to do so, the allotment of the residence unless otherwise decided by the Director of Allotment be deemed to have been cancelled with effect from that date of that event.

13. SURRENDER OF AN (1)  
ALLOTMENT AND PERIOD  
OF NOTICE

An officer may at any time surrender an allotment by giving intimation so as to reach the Director of Allotment at least 10 days before the date of vacation of the residence. The allotment of the residence shall be deemed to be cancelled w.e.f. the eleventh day after the day on which the letter is received by the Director of Allotment of the date specified in the letter, whichever is later. If he fails to give due notice he shall be responsible for payment of licence fee for ten days or the number of days by which the notice given by him fails short of ten days, provided that the Director of Allotment may accept a notice for a short period.

\*2) An officer who surrenders the residence under rule(1), shall not ordinarily be considered again for allotment of Government Residential house for a period of one year from the date of such surrender.

14. CHANGE OF RESIDENCE

\*1) An officer to whom a residence has been allotted under these rules may apply for a change to another residence of the same type to which he is eligible under rule-3 whichever is lower. Not more than one change may ordinarily be allowed in respect of one type of residence allotted to the officer.

2) All applications for change made in the form prescribed by the Director of Allotment and received upto the 19<sup>th</sup> day of a calendar month shall be included in the waiting list in the succeeding month. For purposes of this rule the officer whose names are included in the waiting list in an earlier month shall be senior on block to those whose names are included in the list in subsequent months. The inter seniority of the officer included in the list in any particular month shall be determined in the order of their priority dates.



- 3) The Director of Allotment may allow change of residence in order of seniority determined in accordance with sub-rule(2) and having regard to the officers' preference so far as possible.
- \*4) If an officer fails to accept a change of residence offered to him within seven days of the issues of such offer of allotment, he shall not 'ordinarily' be considered again for a change of residence of that type.
- \*5) The allotment of house as a change will be deemed to have been cancelled in case the applicant fails to take possession of the same within 8 days of the receipt of possession/occupation slip.
- 6) An officer may be allowed a change of residence on the death of any member of his family if he applies for a change within three months of such occurrence provided that the change will be given in the same type of residence and on the same floor as the residence already allotted to the officer.
- 7) Officers whom residences of the same type have been allotted under the rules may apply for permission for mutual exchange may be granted if both the officers are reasonably expected to be on duty in Delhi and to reside in their mutually exchanged residences for at least six months from the date of approval of such exchange.

mutual exchange

15. TRANSFER TO NON FAMILY :  
STATIONS UNDER THE  
CENTRAL GOVERNMENT

If an officer is transferred to a station where he is not permitted or advised by the Central Government to take his family with him and that residence allotted to him and is required by the family for the bonafide educational needs of his children, he may be allowed on request, to retain the residence on-

payment of rent under FR 45-A, fill the end of current academic session of his children in Delhi.

16. MAINTENANCE OF RESIDENCE:

The office to whom a residence has been allotted shall maintain the residence and premises in a clean condition to the satisfaction of the Public Works Dept., of the Administration the New Delhi Municipal Committee for the Municipal Corporation of Delhi, as the case may be such officer shall not grow any tree, shrubs or plants contrary to the instruction issued by the Admn., nor cut or lop off any existing trees or shrubs in any garden, courtyard or compound attached to the residence save with the prior permission in writing of the Public Works Department of the Administration. Trees, Plantation or vegetation, grown in contra-vention of this rule may be caused to be removed by the Public Works Department, of the Administration at the risk and cost of the officer concerned.

17. SUB LETTING AND SHARING OF RESIDENCES :1)

No officer shall share the residence allotted to him or any of the out-houses, garages and stables appurtenant thereto except with the employees of the Administration eligible for allotment of residences under these rules. Prior approval of the Director of Allotment shall be necessary in each case. The servants quarters, out-houses, garages and stables may be used only for the bonafide purposes including residence of the servants or the allottee or for such other purposes as any be permitted by the Director of Allotment.

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- 2) No officer shall sublet the whole of his residence;

PROVIDED: that an officer proceedings on leave may accommodate, in the residence any other officer eligible to share Government residence as a caretaker, for the period specified in rule II, but not exceeding six months.

- 3) Any officer who shares or sublets his residence shall do at his own risk and responsibility and shall remain personally responsible for any licence fee payable in respect of the residence and for any damage caused to the residence or its precincts or grounds or services provided therein by the Administration beyond fair wear and tear.

- \*1) If an officer to whom a residence has been allotted unauthorisedly sublets residence, any of the out houses, Garages and stables appurtenant thereto or charges Licence Fee from the sharer at a rate which the Director of Allotment has not approved or erect an unauthorised structure in any part of the residence or uses the residence or any portion thereof for any purposes other than that for which it is meant or tampers with the electric or water connection or commits any other breach of the rules or of the terms and conditions of the allotment or uses the residence or premises or permissor suffers the residence or premises to be used for any purpose which the Director of allotment considers to be improper

18. CONSEQUENCES OF  
BRANCH OF RULES &  
CONDITIONS

or conducts himself in a manner which in his opinion is prejudicial to the maintenance of harmonious relations his neighbours or has knowingly furnished incorrect information in any application or written statement with a view to securing the allotment, the Director of Allotment may, without prejudice to any other disciplinary action that may be taken against him, cancel the allotment of the residence.

EXPLANATION:

In this sub-rule the expression office includes, unless the context otherwise requires, a member of his family and any person claiming through the officer.

- 2) If an officer sublets a residence allotted to him or any portion thereof or any of the outhouse, garages or stables appurtenants thereto in contravention of these rules, he may, without prejudices to any other action that may be taken against him be charged enhanced licence fee not exceeding four times the standard licence fee under FR 45-A. The quantum of licence fee to be recovered in each case will be decided by the Director of Allotment on merits. In addition the officer may be debarred from sharing the residence for a specified period in future as may be decided by the Director of Allotment.
- 3) Where action to cancel the allotment is taken on account of unauthorised sub-letting of the premises by the allottee, a period of sixty days shall be allowed to the allottees, and any other person residing with him therein to vacate the premises. The

allotment shall be cancelled with effect from the date of vacation of the premises or expire of the period of sixty days from the date the orders for the cancellation of the allotment whichever is earlier?

4) Where the allotment of a residence is cancelled for conduct prejudicial to the maintenance of harmonious relations with neighbours, the officer at the discretion of the Director of Allotment be allotted another residence in the same class at any other place.

5) The Director of Allotment shall be competent to take all or any of the action under sub-rules (1) to (4) of this rule and also declare the officer, who commits a breach of the rules and instruction issued to him, to be ineligible for allotment of residential accommodation for a period not exceeding three years.

#### 19. OVERSTAYAL IN RESIDENCE :

Where, after an allotment has been cancelled or is deemed to be cancelled under any provision contained in these rules, the residence remains or has remained in occupation of the officer to whom it was allotted or of any person claiming through him, such officer shall be liable to pay damages for use and occupation of the residence, services, furniture and garden charges, to the market licence fee as may be determined by the Director of Allotment from time to time.

PROVIDED that an officer in special cases, may be allowed by the Director of Allotment to retain a residence on payment of twice of the standard licence fee under FR 45-A or twice the pooled standard licence fee under FR 45-A whichever is higher, for a period not exceeding six months beyond the period permitted under Rule-11.

- 2) The officer, appointed to a Corporate body on deputation/foreign service in the Union Territory of Delhi shall be liable to pay licence fee at market rate in respect of the Government residence under his occupation after the admissible period of 2 months. It shall be upto him to manage the payment of difference between licence fee at market rate and normal licence fee from his employer.
- 3) If an officer is transferred to an office of the Central Government located in the Union Territory of Delhi, his case is to be decided in accordance with the Government of India, Ministry of Works and Housing office Memorandum No.12024(2)/67-Pol.II dated 2.4.1976.
- \*4) Notwithstanding the above provisions, Lt. Governor, Delhi for reasons to be recorded in writing, may waive fully or partly damages or the Licence Fee at the market rate in certain deserving case of compassion.

20. ADHOC ALLOTMENT

\*a) Adhoc allotment of Govt. residence (type-I to IV) may be made upto 5% in all of the clear vacancies in the following cases :

MEDICAL GROUNDS:

- 1) T.B. (illness of the Govt. servant and his own family)
- 2) Malignant cancer (illness of the Govt. servant and his own family)
- 3) AIDS (Self)
- 4) Kidney Failure (Self)
- 5) Heart Ailments: If the Govt. servant himself is suffering from Cardiac ailment as indicated below:

“Heart ailments having symptoms of Grade ‘III’ and Grade ‘IV’ which includes serious disabilities like Angina Grades ‘III’ and ‘IV’ or congested Cardiac failure Grades ‘III’ and ‘IV’, or Malignant Hypertension with symptoms of Grades ‘III’ and ‘IV’.

The eligibility for adhoc allotment on other medical grounds such as Pulmonary T.B. and Cancer, illness of dependent members of the family including dependent parents should be included for the concession of adhoc allotment and illness of the Govt. servant and his own family, i.e. wife/husband and children should alone be considered for the concession of adhoc allotment on these two grounds.

2 **b) PHYSICALLY HANDICAPPED EMPLOYEES.**

- 1) Blind i.e. those who suffer from either of the following conditions:
  - a) Total absence of sight
  - b) Visual acuity not exceeding 6/60 or 20/200 (Snellen) in the better eye with correcting lenses:
  - c) Limitation of the field of vision subtending an angle of 20 degree or worse.
- 2) Deaf : The deaf are those in whom the sense of hearing is non-functional for ordinary purposes of life. They do not hear, understand sounds at all events with amplified speech. The cases included in the category will be those having hearing less than 90 decibels in the better ear (profound impairment) or total loss of hearing in both ears.
- 3) ORTHOPEDICALLY HANDICAPPED :
  - \*a) i.e. those who have a severe physical defect or deformity which causes undue interference with the normal functioning of the bones, muscles and joints.

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- \*b) Adhoc allotment may be made on death/retirement of a Govt. servant to his dependent if the Govt. servant was an employee of Delhi Admn. and was occupying an accommodation from the Admn.'s pool and his dependent is also an employee of the Admn.
  
- \*c) The dependent should have been residing continuously with the retiring Govt. servant for at least 3 years more immediately preceding the date of retirement, and should not have drawn HRA for that period if employed in the same station and residing with the retiring employee in the same Government accommodation.

On the death of the allottee, if the eligible dependant is not employed at the time of death, he/she should get an employment in an eligible office within a period of two years from the date of death and the accommodation in occupation is not vacated.

The dependent is eligible for allotment of one type below his/her entitlement. However, where he/she is entitled to type B or any higher type of accommodation, he/she may be allotted accommodation, in type B even if the deceased Govt. servant was occupying type A accommodation.

21 HOUSING OWNING OFFICERS

Allotment of a residence to an house owning officer shall be subject to the rules and instructions issued by the Govt. of India from time to time.

22. CONTINUANCE OF ALLOTMENT MADE PRIOR TO THE ISSUE OF THESE RULES

Any valid allotment of a residence which is subsisting immediately before the commencement of these rules shall be deemed to be an allotment duly made under these Rules, notwithstanding that the officer to whom it has been made is not entitled to a residence of that type under rule 3 and all the preceeding provisions of these rules shall apply in relation to that allotment and that officer accordingly.

23. POLICE DEPARTMENT APPLICABILITY

These rules are not applicable on the officer of Police Department of the Administration.

Sd/-

( S.C. JAIN )  
UNDER SECRETARY ( PWD )  
DELHI ADMINISTRATION DELHI

\*Amended/substituted vide Govt. of NCT of Delhi Allotment of Govt. Residence (General Pool) Amendment Rules,2000 dated 14.8.2000.